

**CENTRAL ELECTRICITY REGULATORY COMMISSION
(Legal Division)**

Hearing Schedule for the month of February, 2014 (Advance)

Date, Day & Time	Sl. No.	Petition No.	Petitioner	Subject in Brief
6.2.2014 Thursday At 10:30 A.M.	1.	309/MP/2013	OTPC	Petition for removal of Cap Rate applied on infirm power injected by 726.6 (2X363.3) MW Palatana Combined Cycle Gas Based Power Project of ONGC Tripura Power Company Limited for the period from synchronization of Unit-I to the COD of the project. <i>(On admission)</i>
	2.	327/MP/2013	DSPL	Petition for adjustment of tariff, extension of time for execution of project and other consequential reliefs. <i>(On admission)</i>
	3.	304/MP/2013	GGEL	Petition under section 79(1) (b) read with section 79(1) (f) of the Electricity Act, 2003 for adjustment of Generation tariff and other consequential reliefs. <i>(On admission)</i>
	4.	312/MP/2013	RSTPEPL	Petition in the matter of the Power Purchase Agreement 8th January 2011 (PPA) entered into between NTPC Vidyut Vyapar Nigam Limited and Rajasthan Sun Technique private Limited. In the matter of Compensatory Tariff on account of depreciation in rupee. <i>(On admission)</i>
	5.	313/MP/2013	RSTPEPL	Petition in the matter of the Power Purchase Agreement 8th January 2011 (PPA) entered into between NTPC Vidyut Vyapar Nigam Limited and Rajasthan Sun Technique private Limited. In the matter of Compensatory Tariff on account of Direct Normal Irradiance (DNI) <i>(On admission)</i>
	6.	2/RP/2014	SAIL	Petition under Section 94 of the Electricity Act, 2003 Read with regulations-103,111 and 114 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 for review of the order dated 20.11.2013 in Petition No. 211/MP/2011. <i>(On admission)</i>
	7.	12/MP/2014	NTPC	Permission to allow injection of infirm power for testing including full load testing upto commercial declaration of Unit 2 (500 MW) of Mauda STPP, Stage-1 in compliance to the direction of the Commission order dated 10.10.2013 in Petition No 179/MP/2013
	8.	11/MP/2014	NTPC	Permission to allow injection of infirm power for testing including full load testing up to commercial declaration of Unit 2(500 MW) of Vindhyachal STPP, Stage-IV in compliance to the direction of the Commission order dated 15.10.2013 in Petition No. 178/MP/2013
		-	-	Public hearing on draft Central Electricity Regulatory Commission (Power Market) (First Amendment) Regulations, 2014.
		-	-	Public hearing on draft Central Electricity Regulatory Commission (Terms and Conditions of tariff determination from Renewable Energy Sources) (first Amendment) Regulations, 2013.
13.2.2014 Thursday At 10:30 A.M.	1.	3/RP/2014	PGCIL	Petition for review of order dated 14.11.2013 passed by Hon'ble Commission in Petition No 57/TT/2012 in respect of determination of fees and charges for Unified Load Despatch & Communication Scheme (power grid portion i.e. Communication system portion and SLDC system retained by the petitioner after formation of POSOCO) in Western Region for the period 2009-14 block.
	2.	331/SM/2013	Suo-Motu	Non-compliance of the CERC (Procedure, Terms and Conditions for grant of Transmission License and other related matters) Regulations, 2009.

	3.	302/MP/2013	SRLDC	Petition in the matter of endangering the secured grid operation on Southern region (SR) through inadequate/ non-performance of Restricted Governor Mode Operation (RGMO)/ Free Governor Mode Operation (FGMO) with Manual Intervention (MI) and Non-compliance of Regulation 5.2(f), (g), (h), (i) of CERC (Indian Electricity Grid Code) Regulations 2010 read along with 5(2) of CERC (Indian Electricity Grid code) (First Amendment), Regulations 2012 by the Generators in Southern region.
25.2.2014 Tuesday At 10:30 A.M.	1.	4/RP/2014	SLDC, Gujarat	Petition for review of the Order dated 18.12.2013 in Suo-Motu Petition No 208/SM/2011 on the implementation of the Automatic Demand Management Scheme in terms of the CERC (IEGC) Regulations, 2010. <i>(On admission)</i>
	2.	294/TDL/2013	SECIL	Application for grant of Inter-State Trading License for Category III.
	3.	130/MP/2013	ERLDC	Petition for security of the ER grid as well as the interconnected Indian grid.
	4.	183/MP/2013	RGPPL	Petition for sale and purchase of power from the Gas Power Station (1967.08 MW) of the Petitioner to Maharashtra State Electricity Distribution Company Limited.
	5.	163/MP/2012	BPSL	Petition regarding unpaid unscheduled Inter-change charges for the period ranging from 28.08.2005 to 31.12.2006.
	6.	38/TT/2013	PGCIL	Transmission Tariff for 125 MVAR Bus Reactor along with associated bays at Lucknow under Common Scheme for 765 KV Pooling Station and Network for NR, Import by NR from ER and Common Scheme for network for WR and Import by WR from ER and from NER/SR/WR via ER in Northern Region.
	7.	68/TT/2012	PGCIL	Tariff of Common Scheme for 765 KV Pooling Stations and Network for NR, Important by NR from ER and Common scheme for network for WR and Import by WR from ER and from NER/SR/WR via ER in Northern Region.
	8.	72/TT/2012	PGCIL	Transmission tariff for Mundra (4000MW) UMPP for the period from DOCO to 31.03.2014.
	9.	53/TT/2013	PGCIL	Transmission tariff for 400 KV D/C Raipur Wardha TL alongwith FSC at Wardha.
	10.	42/TT/2013	PGCIL	Transmission tariff of 2 nos 400 KV line bays along with 2 nos. 80 MVAR switchable line reactors at 400 KV Silliguri S/S and 2 nos. 400 KV line bays at Bongaigaon S/s under Transmission schemes for enabling import of NER/ER surplus power by NR in ER.
27.2.2014 Thursday At 10:30 A.M.	1.	317/MP/2013	NPPL	Petition for the relinquishment of the long term open access under the Bulk Power transmission Agreement dated 07.06.2010 and return of bank guarantee. <i>(On admission)</i>
	2.	157/MP/2013	THDCIL	Revision of Declared Capacity for a day (in MW) for the generating stations of the Petitioner-THDC India Limited. <i>(On admission)</i>
	3.	I. A. No. 30/2013 in Petition No. 251/GT/2013	BBMB	Application under Regulation 13 of CERC (Payment of Fees) Regulations, 2012 on behalf of the applicant for waiver of fee for determination of tariff. <i>(On admission)</i>
	4.	5/MP/2014	Electricity Deptt., Govt. of Goa	Petition under Section 79(1)(c) and 79(i)(k) of the Electricity Act, 2003 read with Regulation 21 of the Central Electricity Regulatory Commission (Sharing of Inter-State transmission Charges and losses) regulations, 2010 and regulations 110,111,112, 113 and 115 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999. <i>(On admission)</i>

	5.	9/MP/2014	IEX	Petition for extension of time frame for compliance with regulation 19(1)(i) read with regulation 20 of the Central Electricity Regulatory Commission (Power Market) Regulations, 2010 relating to maximum shareholding limits prescribed therein.
	6.	5/RP/2014	AMP PGP L	Review petition on behalf of the Aryan MP Power Generation Private Limited, against Order dated 18.12.2013 passed by this Hon'ble Commission in Petition No. TT/289/2013.
	7.	285/MP/2013	KSEB	Misc petition for adjudicating the dispute on the secondary fuel oil consumption rate adopted in the energy charge bills of NTPC.
	8.	80/TDL/2013	RREC	Application for grant of a license for trading in electricity.
	9.	SM/001/2014	Suo-Motu	Non-compliance of the Central Electricity Regulatory Commission (Sharing of Inter-state Transmission Charges & Losses) Regulations, 2010.
	10.	323/TT/2013	DMTCL	Petition for adoption of transmission Charges with respect to Transmission System Eastern Region System Strengthening Scheme-VI established by Darbhanga-Motihari Transmission Company Limited.
	11.	324/TL/2013	DMTCL	Petition for grant of transmission license to Darbhanga-Motihari transmission Company Limited.
	12.	325/TT/2013	PKTCL	Petition for Adoption of Transmission charges with respect to Transmission System being established by Purlia & Kharagpur Transmission Company Limited.
	13.	326/TL/2013	PKTCL	Petition for grant of transmission license to Purlia & Kharagpur Transmission Company Limited.
	14.	195/GT/2013	THDCIL	Petition for determination of tariff of Tehri HPP Stage-1 (1000 MW).
	15.	167/MP/2013	USDPCL	Petition for direction and Orders as Considered appropriate to NLDC on the issue of Renewable Energy Certificate to the Petitioner.
	16.	83/MP/2013	SPPL	Illegal denial of open access by the respondents in violation of Central Electricity Regulatory Commission (Open Access in Inter-state Transmission) Regulations, 2008.
	17.	183/MP/2013	RG PPL	Petition for sale and purchase of power from the Gas Power Station (1967.08 MW) of the Petitioner to Maharashtra State Electricity Distribution Company Limited.
28.2.2014 Friday At 10:30 A.M.	1.	6/RP/2014	TSECL	Review Petition under Clause -12 (Power to Relax) on Central Electricity Regulatory Commission (Deviation Settlement Mechanism and related matters) regulations, 2014 effective from 17.02.2014. <i>(On admission)</i>
	2.	327/MP/2013	DSPL	Petition for adjustment of tariff, extension of time for execution of project and other consequential reliefs. <i>(On maintainability)</i>
	3.	304/MP/2013	GGEL	Petition under section 79(1)(b) read with section 79(1) (f) of the Electricity Act, 2003 for adjustment of Generation tariff and other consequential reliefs. <i>(On maintainability)</i>
	4.	312/MP/2013	RSTPEPL	Petition in the matter of the Power Purchase Agreement 8th January 2011 (PPA) entered into between NTPC Vidyut Vyapar Nigam Limited and Rajasthan Sun Technique private Limited. In the matter of Compensatory Tariff on account of depreciation in rupee. <i>(On maintainability)</i>
	5.	313/MP/2013	RSTPEPL	Petition in the matter of the Power Purchase Agreement 8th January 2011 (PPA) entered into between NTPC Vidyut Vyapar Nigam Limited and Rajasthan Sun Technique private Limited. In the matter of Compensatory Tariff on account of Direct Normal

				Irradiance (DNI) <i>(On maintainability)</i>
	6.	14/MP/2014	KVKEVPL	Petition for adjustment of Tariff, extension of time for execution of project and other consequential reliefs. <i>(On maintainability)</i>
	7.	16/MP/2014 with I. A. No. 4/2014	MEILGPL	Petition under Section 79(1)(b) read with section 79(i)(f) of the Electricity Act, 2003 for adjustment of capacity utilization factor, extension of time for execution of project and other consequential reliefs. <i>(On maintainability)</i>

Sd/-
(T. D. PANT)
Deputy Chief (Legal)
26.2.2014